

IN THE INCOME TAX APPELLATE TRIBUNAL
“G” BENCH, MUMBAI
BEFORE SMT. BEENA PILLAI (JUDICIAL MEMBER)
AND
SHRI ARUN KHODPIA (ACCOUNTANT MEMBER)

ITA. Nos.9414 & 9415/Mum/2025
Assessment Years: 2018-19 & 2019-20

Geema Ram Room No. 62, 2 nd Floor Mervanji Chawl, I Main Mervanji Street, Mumbai 400012 PAN:CJIPM2252D (Appellant)	Vs.	DCIT Central Circle 4(2), Mumbai Kautilya Bhavan, C41- 43, Avenue-3, Near Videsh Bhavan, G Block BKC, Gilban Area, Bandra East, Mumbai 400051 (Respondent)
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Appellant by	Shri Bharat Kumar
Respondent by	Shri Bhagirath Ramawat SR. DR

Date of Hearing	16/01/2026
Date of Pronouncement	16/01/2026

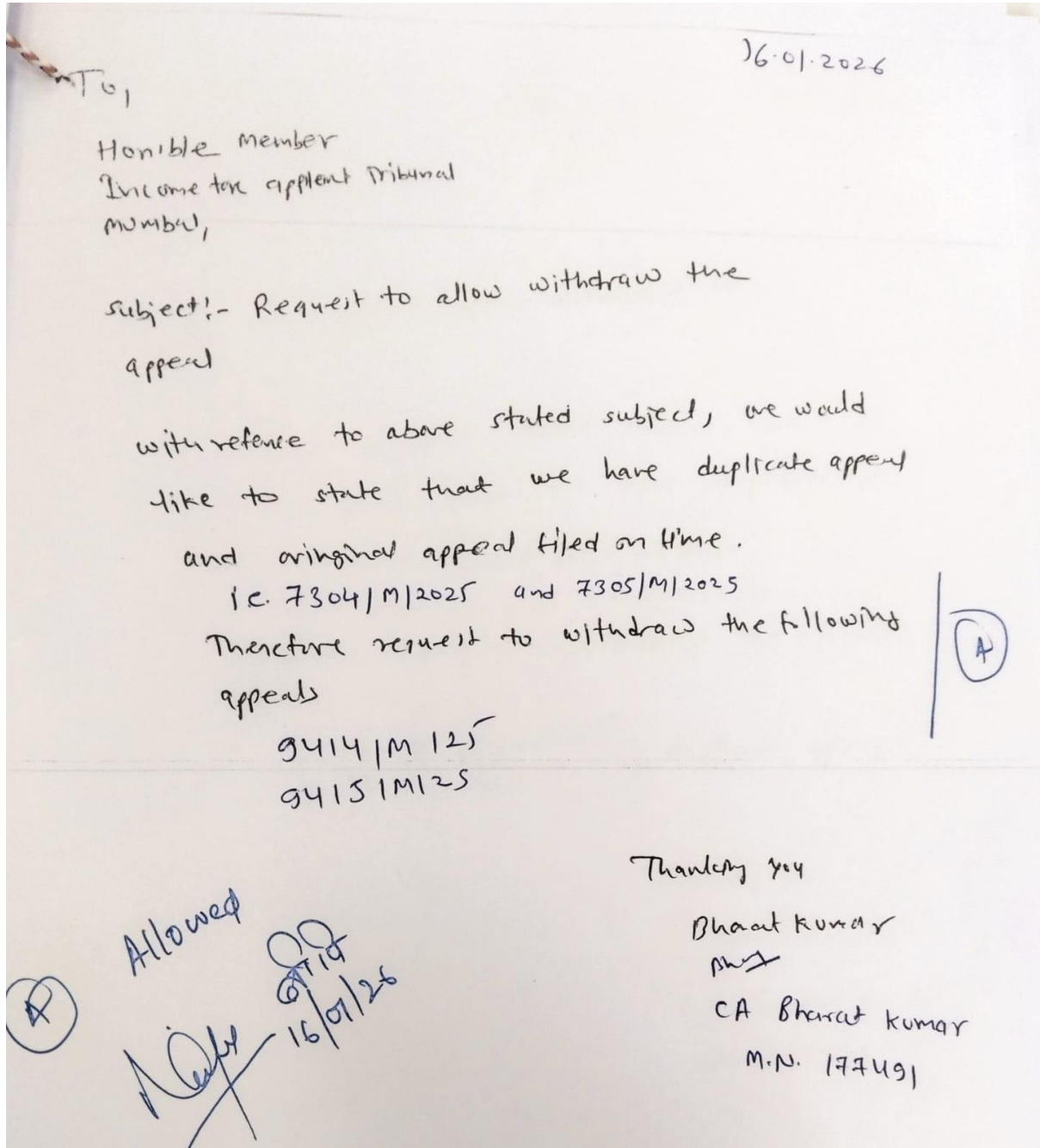
ORDER

Per Bench:

The present appeal filed by the assessee arises out of separate orders dated 04.09.2025 passed by Ld. CIT(A)-52 Mumbai for AYs 2018-19 and 2019-20.

2. The Ld. AR has filed a letter seeking withdrawal of the above referred appeals by stating that they have been filed in duplicate. He submitted that the original appeals which has been filed within

the period of limitation is pending before this Tribunal and has not yet been fixed for hearing. For the ---- of convenience the application of withdrawal filed by the Ld. AR is scanned and reproduced as under:



3. Based on the above submissions, on the Ld. AR present appeals filed by the assessee are allowed to be withdrawn.

Registries also directed to fix the appeals in ITA No. 7304 & 7305/Mum/2025 for hearing on 23.02.2026. Accordingly, ground raised by the assessee in the present appeals is dismissed as withdrawn

In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 16/01/2026

Sd/-

**(ARUN KHODPIA)
Accountant Member**

Sd/-

**(BEENA PILLAI)
Judicial Member**

Mumbai:

Dated: 16/01/2026

Divya Ramesh Nandgaonkar,
Stenographer

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

BY ORDER,

(Asstt. Registrar)
ITAT, Mumbai